

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 371/98

New Delhi, this the 22nd day of September, 2000

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Sh. Kashi Ram,
S/o Sh. Mangal,
Ex. Gangman,
Under Permanent Way Inspector,
Northern Railway,
Hathras.

r/o H.No. 641, E-Block,
Mangolpuri,
New Delhi.

..... Applicant

(By Advocate: Ms. Meenu Mainee)

VS.

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Allahabad.

3. The Assistant Engineer (Line),
Northern Railway,
Tundla.

..... Respondents

(By Advocate Sh. R.L. Dhawan)

ORDER (ORAL)

By Mr. Justice V. Rajagopala Reddy,

Ms. Meenu Mainee, appearing on behalf of the applicant,
seeks to withdraw the OA. The OA is, accordingly, dismissed
as withdrawn. No costs.

(GOVINDAN S. TAMPI)
Member (A)

(V. RAJAGOPALA REDDY)
Vice Chairman (J)

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